## PROFORMA-I

## STATEMENT OF WORK DONE BY THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31.12.2022

	l V			Disposal	during the	quarter year		Total	Number Judgmer	of cases in its Reserve	which d & pendi	ng	
Description of cases	Cases pending at the beginning of the half year	Institution during the half year	At Preliminary hearing	By a single judge	By Division bench	By full Bench	By Constit ution bench		Over a month and less than two months	Over two months and less than four months	Over four months and less than six months	Over six months	Cases pendin at the end of the hal year
1. MAIN CASES ORIGINAL SIDE	2	3	4	5	6	7	8	9	10	11	12	13	14
(CIVIL)													
a) Civil suits									-				
b) Admiralty suits													
2. Testamentary and intestate suits						-							
3.Insolvency Cases													
4. Liquidation Cases	0				¢ ·		c		=				0
5. Chartered Accountant Act, 1949				onwolf in	e	100	*						
6. Special Jurisdiction Cases						(4)				_			
7. WRIT PETITIONS													
a)Service matter	20	05		07									
b) Land Reforms								07					18
c) Labour Laws													
d) Others	64	27		31	02							_	
8 a) Banking Regulation Act, 1949	cod by :				UZ		-	33					58

Assistant Legal and High Court of Sikkim HISTORIAN REGISTRAR
HISTORIAN GANGTOK

b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949		regions (4)				*						1 - 1 -	
9. Company petition & Application		_			1		-						
a) Petitions					1		-	-					
b) Application in Petitions					<del>                                     </del>								
c) Applications in liquidation proceedings									-	_			
d) Application in company appeals													
e) Matter transferred U/S 455(3) of the Companies Act													
10. Income Tax References and applications								_					
11. Sales Tax References and application			_										
12. Other Direct and indirect Tax References and applications						_		-					
a) Gift Tax Wealth Tax and Estate Duty References and Applications				-				-					
b) Other tax Revision Cases		-											
c) Other Tax Reference and Applications				_									
13. Petitions Under Indian Arbitration	ě			+	e	3	0			c			
Act	06	03			03			03					-
14. Matrimonial Cases and Reference				1	_			03					06
a)Matrimonial Suits/Cases	02							le en			= 2		
b)Matrimonial References	_				77								02
c)Petitions Under Section 24 of the Hindu Marriage Act											_		
15. Land Acquisition Reference												1	
16. Election Petitions and Applications					_						_		
a) Election Petitions							_						
b)Applications in Election Cases			-					_					
17.Insurance Act, Reference & Applications								_					
Porepare	d for ;	en l'ent		2									2.

Assistant Degistrar High Court of Sikkim Gangtok HIGH SOURT OF SIKKIM GANGTOK

18. Motions													
a) Motion for sanction of prosecution			2	_					-				1
				1				- A			-		+
b) Motion for setting aside fraudulent													
transfers													_
										1	1		
c) Motion for annulment of adjudication		-			-							1	
orders													+
					ŀ	İ	1						1
d) Motion for setting aside Insolvency					-						1		
cases					1						_		
N. 1					<del> </del>								
e) Notice of Motion for stay order													
						+	-						
10 Other Petiti						1							
19. Other Petitions and Applications				1									
a) Probate Civil Petitions							-	-					
h) Potitions under the Grant					1		1			1			
b) Petitions under the Guardians & Wards Act								-					_
Walds Act	-												
c) Contempt of Court (Civil) Petitions											ľ	1	
of court (Civil) Petitions													
	01												
d) Cross objections	01	01	-			_	_		_	_		_	
,	0	1			9	e				<del></del>			02
	02	02								l			
e) Transfer Petition (Civil)	- 02	02			01			01					03
													- 03
f) Applications for leave to sue as						-							<u></u>
indigent person													0.7
						1	1						
g) Execution application on the original													
side													
			1										
h) Constitution									į				
h) Special Cases under Order XXXVI of											440		
Civil Procedure Code 1908													
i) Applications under Caret 5													
i) Applications under Court Fees Act, Regarding valuation of Estate													
regarding valuation of Estate													
6	1 1 1 1 1	_		,					1				
- DO.	repared to	abilion	demar RED	ISTRAR									
Scott Scott	M	100 LYW	TAMP RHG	ISTRAK									

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Assistant Registrar High Court of Sikkim Gangtok HIGH COLLEGE SIKKIM GANGTOK

j) Petitions under Foreign Awards (Recognition and Enforcement Act,		E IN HORSE EN		er er	1	el e legación d		4.9- 20	T				
1961)										-			
k) Petitions Application for								-			-		
i) Injunction in Original Proceedings										-	-	-	-
ii) Appointment of Receivers in Original Proceeding						_							
I.) Civil Miscellaneous Case			1;										
20. TOTAL	95	38		38	06			44					
ORIGINAL SIDE (CRIMINAL)								44			-		89
21. High Court Sessions		1			1								
22. Writ Petitions		1											6)
a) Relating to Investigation or Trial of Criminal cases							_		****				
	01	01		01				0.1					
23. Special Criminal Applications for Writs under the Constitution and U/S	0			01				01					01
491 of the Code of Criminal Procedure, 1973			b				(9)	6			io.		6
24. Criminal Contempt, under the													
Contempt of Courts Act													
25. Others													) we
a) Transfer Petition (Crl.)												-	
D) Application U/S 482 of Criminal Procedure of 1973 or under any other corresponding provision			<del></del>										
	04	03		07				07					
26. TOTAL	05	04	2 , <b>T</b>	08		A						-	-
Preferred	05 Lay! W	04 1	Jentin H	08 CHITRAR				08		]			01

Assistant Mostanos High Court of Skillim Gandtok

COURTOR

HIGH SHUFFILDE SIKKIM GANGTOK

27. APPELLATE SIDE (CIVIL) Writ Appeals				1								T
a) Service matters												
b) Land reforms including land ceiling	144	04	 			<del></del>		-				
c) Labour laws							-					04
d) Other								<del>                                     </del>				
28. Letters patent Appeals	01	03	 	01			01		-			
29. First Appeals from							- 01					03
a) Original Side										-	-	
b) Judgments	10								+	ļ		
c) Orders	16	04	 04				04		-			-
30. Second Appeals from Judgment	02		 									16
31. Miscellaneous First Appeals from	13		 02				02					02
a) Original Side							02					11
b)Judgment				_					-			_
c) Orders								1				
32. Miscellaneous Second Appeals									<del> </del>			
from												
a)Judgment		-										
o) Orders			 -				_					
33. Revision Petitions	01		-					_				
84. Civil References	01	06	 03**				03**					
85. Civil Miscellaneous Petitions under					5		00 %					04
Article 227 of the Constitution				_								
66. Other Appeals				E)			_					
City Civil Court Appeals												- 1
) Review of Judgments	00											
) Compensation, Claims and Special	02		 01	01			02					
appeals	07		25.50			_	02					
Original Civil Jurisdiction Appeals	- 07		 03				03					04
Execution First Appeals						_				_		04
Special Tribunal Appeal												
7. TOTAL	42	47							77.5			
	42	17	 13	02			15					

[\*02 (Two) Tax Appeals included]
[\*02 (Two) Tax Appeals included]

[\*02 (Two) Tax Appeals included]

Court in T. P. (C) No. 711 of 2022 (M/s Himalaya Distilleries Limited v. Urmila Pradhan & Ors.)

Court in T. P. (C) No. 711 of 2022 (M/s Himalaya Distilleries Limited v. Urmila Pradhan & Ors.)

HIGH CHATTON SIKKIM

			 	1							
APPELLATE SIDE (CRIMINAL)	The state of the s							T	T	T	T
38. Criminal Appeals								_	+		-
a) By persons convicted	22	05	 02	07		 09			+	+	
b) By Government from Judgment of Acquittal						 09		-			18
c) By complaint, U/S 378 (4) of Criminal	03	-	 	01	-	 01					02
Procedure Code		01	 								
39.Criminal Revisions						 					01
40. Confirmation Cases U/S 366 of	07	02	 05			 05					04
Criminal Procedure Code or under any Corresponding provisions											
41. Criminal L P	04	01	 01			 01				-	
42. Others			_			1 01					04
a) Fresh Bail Applications pending Investigation of trial	·	9	_		9				82	0	
b)Bail including Anticipatory Bail											
c) Review Petition (FAM CT)	-		 			 		A = x	=:		
, , , ,			 			 					
13. TOTAL	36	09	 08	08		 16	_				
GRAND TOTAL( 20+26+37+43)	178	68	 67	16		 83		5-			. 29



Repared by!

Assist Mand
High Control File Property

JOINT EGISTRAR HIGH COURT OF SIKKIM GANGTOK

PROFORMA -III

CLASSIFICATION OF CASES PENDING AT THE END OF HALF YEAR ENDING ON 31/12/2022 IN TERMS OF DATE OF INSTITUTION

e	<u></u>				PEI	NDING FO	R				·	
Description of cases	Less than one year	One to two years	Two to three years	Three to four years	Four to five year	Five to six year	Six to seven	Seven to eight	Eight to nine	Nine to ten	Over ten	ТОТА
Main Cases	2	3	4	5	6	7	year 8	year 9	year	year	year	L
1. Original Side (Civil)			_				0	9	10	11	12	13
1. suits												
a) Civil suits												
b) Admiralty suits												
Testamentary and intestate suits     Insolvency Cases     Liquidation Cases						_			_			
5. Chartered Accountant Act, 1949					-							
6. Special Jurisdiction Cases												
7. WRIT PETITIONS												
a)Service matter b) Land Reforms	05	04	05	02 *	02		e					18
c) Labour Laws										-		
d) Others	31	07	07	01	04	05			02	_		
8 a) Banking Regulation Act, 1949 b) Execution, transferred and interlocutory Application under Section 45(C) of the Banking Regulation Act, 1949				32		03			02		01	58
9. Company Petition & Application												
a) Petitions			9									
b) Application in Petitions												

Assistant Registra Met 100 B High Court of Sikkim Gangtek

JOINT REGISTRAR
HIGH COURT OF SIKKIM
GANGTOK

c) Applications in liquidation proceedings 10. Income tax Reference & Applications	_					1-44		2				
11. Sales Tax References and application												
and Applications		-										
a) Gift Tax Wealth Tax and Estate Duty References and Applications				-			-					
o) Other tax Revision Cases									_			
c) Other Tax Reference and Applications	<del></del>					_						
13. Petitions Under Indian Arbitration Act				_			+					
4. Matrimonial Cases and References	03	01	01				-					
a)Matrimonial Suits/Cases			ļ.				01					0
)Matrimonial References	01	01					-					1
) Petitions Under Section 24 of the Hindu Marriage Act						-			-		-	0.
5. Land Acquisition Reference									_			
6. Election Petitions and Applications												
) Election Petitions  ) Election Petitions					_							_
Applications in Election Cases								_	7			+
7. Insurance Act Defenses					<del> </del>			ji ji				-
7.Insurance Act, Reference & Applications B. Motions	_							_		1		+
							_		_		-	-
Motion for sanction of prosecution											_	_
Motion for setting aside fraudulent transfers	T	0		6	9		5		e	c	-	-
Motion for annulment of adjudication orders		_			_						-	
Motion for setting aside Insolvency cases	_			_		_			_		-	
Notice of Motion for stay order		_		-								
. Other Petitions and Applications	_			-					_			
Probate Civil Petitions		×					_					
Petitions under the Guardians & Wards Act												
Contempt of Court (Civil) Petitions				_		_		_				
Cross Objections	01	01										
	01											02
Transfer Petition (Civil)							02					03
Applications for leave to sue as indigent	-											03
Execution application on the original side												
		. 1		1 1								

Assistant Assistants
High Court of Likkim
Gangtok

HIGH COURTY SIKKIM GANGTOK

h) Special Cases under order XXXVI of civil	T	T										
procedure code 1908				1 1 1		*				T	_	
<ul> <li>i) Applications under Court Fees Act, Regarding valuation of Estate</li> </ul>											+	-
j) Petitions under Foreign Awards (Recognition and Enforcement Act, 1961)			4							-		+
k) Petitions Application for								-			-	
i) Injunction in Original Proceedings									-			1
<ul><li>ii) Appointment of Receivers in Original Proceeding</li></ul>										-		+
I.) Civil Miscellaneous Case											-	-
20. TOTAL	42		-					-		<del>  -</del>		1
ORIGINAL SIDE (CRIMINAL)	42	14	13	03	06	05	03		02		01	
21. High Court Sessions							-					
22. Writ Petitions												_
a) Relating to Investigation or Trial of Criminal			- B				p	(0)	0			
cases	01											
23. Special Criminal Applications for Writs under the Constitutions and U/S 491 of the Code of Criminal Procedure, 1973												
24. Criminal Contempt, under the Contempt of Courts Act												
25. Others					at .							
a) Transfer Petition (Crl.)												
b) Application U/S 482 of Criminal Procedure		_			_				_			
Code of 1973 or under any other corresponding provision								_				· ·
26. TOTAL	01	79000						neun				
Signal Ruegard Leg'.		· 1 6										
Assistant Registrators High Court of Allian	V	HICH CANGE	OF SIKKIM	u u			eri	.e≤	g.		( <b>4</b> )	

27. APPELLATE SIDE (Civil)		The state of the s			_	1000	MET THE RES					
Writ Appeals						+	<del></del>					
a) Service matters	04					+						
b) Land reforms including land ceiling												04
c) Labour laws d) Other												1
	03					+	<del></del>					+
28. Letters patent Appeals				+								03
29. First Appeals				1		+	<del></del>					1
a) From Original Side		+	<del></del>				(	,				
b) From Judgments	04	+	1000000	+'	<del></del>							+
) From Orders	04		02	07	02		01	122				+
0. Second Appeals from Judgment		01	- 01						-			16
1. Miscellaneous First Appeals	01	02	04	04								02
From Original Side									<del></del>			11
) From Judgment		+							<del></del>	+	<b></b> '	
From Orders		1	<u> </u>		<u> </u>						$\overline{}$	
2. Miscellaneous Second Appeals	<del></del>	1	<u> </u>		(					-	1	
) From Judgment	<del></del> '	+						<del></del>		+	<del></del>	-
) From Orders	1	+			A		_	,				
3.Revision Petitions	04	+										<del></del>
4. Civil References	04	-								1		
5. Civil Miscellaneous Petitions under Article	:=:	0				9.7						04
27 of the Constitution	1	1 1			1							
6. Other Appeals						1				( _		
City Civil Courts Appeals												
Review of Judgments						+						
Compensation, Claims and Special Appeals	01	02										
Original Civil Jurisdiction Appeals		- J2		01								04
Execution First Appeals		<del></del>										
Special Tribunal Appeal												
7. TOTAL	17	05	07									
		05	07	12	02		01					44

JOINT REGISTRAR HIGH COURT OF SIKKIM

GANGTOK

APPELLATE SIDE (CRIMINAL)			-789.0				-400				-
38. Criminal Appeals											
a) By persons convicted	14	03			01					 <b> </b>	18
b) By Government from Judgment of Acquittal	02							11		 	02
c) By complaint, U/S 378 (4) of Criminal Procedure Code	01									 	01
39.Criminal Revisions	01		01	01	01					 	04
40. Confirmation Cases U/S 366 of Criminal Procedure Code or under any Corresponding provisions											04
41. Criminal L P	03	01								 	04
42. Others						_					
a) Fresh Bail Applications pending Investigation of trial									***************************************		
b) Bail including Anticipatory Bail		<u></u>	9				,			 c	
c) Review Petition (FAM CT)											
43. TOTAL	21	04	01	01	02				-	 	
GRAND TOTAL (20+26+37+43)	81	23	21	16	10	05	04		02	 01	29 163



Assistant Registra Mov3
High Court of Sylvin Gangtok

JOINT FIGSISTRAP HIGH COURT OF SIKKIM GANGTOK

## PROFORMA -V

## STATEMENT OF JUDGE STRENGTH OF THE HIGH COURT OF SIKKIM DURING THE HALF YEAR ENDING ON 31/12/2022

<u> </u>	T	ACT	UAL STRENGT	H OF JUDGES	
Sanctioned strength of judges	No of Judges entrusted with court work only	No. of judges entrusted with other work exclusively	TOTAL	No. of Court working days	Total number of judge days
03	03	_	03	89	89

1) 11.07.2022, 12.07.2022, 14.07.2022 to 16.07.2022 & 18.07.2022 to 19.07.2022- Summer Vacation.
 2) 03.10.2022 to 16.10.2022 & 24.10.2022 to 31.10.2022- Durga Puja & Laxmi Puja Vacation.
 3) 21.12.2022 to 31.12.2022- Christmas & Winter Vacation.

JOINT REGISTRAR HIGH COURT OF SIKKIM **GANGTOK**